Warangal during the financial years 1993-94, 1994-95, 1995-96 and 1996-97.

STEP Scheme from Tripura

5644. SHRI SAMAR CHOUDHURY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

 (a) whether a scheme proposal for Support to Training and Employment Programme for Women (STEP) has been received from the Government of Tripura;

(b) if so, the main features thereof; and

(c) the reaction of the Union Government thereto and the steps taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (Dr. MURLI MANOHAR JOSHI): (a) to (c) The Sericulture Project under the Scheme of Support to Training and Employment Programme for Women (STEP) submitted by Tripura Apex Weavers Cooperative Society, Agartala was approved by the Project Sanctioning Committee for the scheme of STEP in its Meeting held on 25.6.1998. Under this project, 4200 women beneficiaries will be covered in a period of 4 years at a total cost of Rs. 335.96 lakhs for training and employment in mulbery cultivation, cocoon rearing, silk reeling and weaving.

Excess Telephone Bills

5645. SHRI VITHAL TUPE: Will the Minister of COMMUNICATIONS be pleased to state:

 (a) whether the Government have received compluints regarding excess telephone bills during the last two years;

(b) if so, the details thereof;

(c) the number of complaints pending before the telephone authorities as on April, 1998 particularly in case of Nasik, Pune and Khed districts;

(d) the amount involved in these complaints; and

(e) the time by which these bills are likely to be settled?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) Yes, Sir.

(b) The Government have received ccmplaints regarding excess telephone bills during the last two years as under:---

Year	No. of complaints	
1996-97	155563	
1997-98	166088	

(c) and (d) Number of complaints pending and amount involved as on April, 1998 are as under:---

	No. of Complaints	Amount involved
Nasik	229	4.59 lakhs
Pune	243	30.24 lakhs
Khed (Ratangiri)	8	0.46 lakhs

(e) Complaints related to Nasik have already been settled. Complaints of Pune and Khed districts are being attended to for prompt settlement.

Abolishing of Court Fees

5646. SHRI SATYA PAL JAIN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Union Government have any proposal of abolishing the payment of court fee for the purpose of instituting cases/appeals in various courts in the country;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the revenue earned by the Government from court fee annually during the last three years?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI): (a) No, Sir.

(b) the question of abolition of court fees has been considered even by the High Courts and the Supreme Court in various Writ Petitions. But the abolition of court fees has not been ordered by any of the Court. A reference in this regard was made by the Supreme Court in the matter of Writ Petition No. 1022 of 1989-All India Judges Association vs. Union of India & Ors. The relevant extract is reproduced below:—

"Under the Civil Code, Court fee is realised under the Courts Fees Act. For some time demand to abolish it has been made but the States have abandoned the idea on account of the demand by the States of compensation from the Centre in case of abolition of court fees."

(c) Under the provisions of Articles 146(3) and 229(3) of the Constitution, any fees or other money taken by the Supreme Court and High Courts shall form part of the Consolidated Fund of India or the Consolidated Fund of the State respectively. The data regarding revenue earned by the Central Government and State Governments from court fee is not readily available in the Department of Justice.

[Translation]

Power Generation

5647. SHRI MAHESH KANODIA: Will the Minister of POWER be pleased to state:

(a) the increase made in the power generation capacity in each power station in Gujarat during the last three years, year-wise;

(b) whether the Government propose to increase the power generation capacity of these power stations in the State; and

(c) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM): (a) As per the information available, there is no increase made in the power generation capacity of Thermal Power Stations under Gujarat Electricity Board, during the last three years by way of uprating the thermal power units. However, extension units namely Gandhinagar U-5 (210 MW) and Kadana HEP Units 3 and 4 have been added to the capacity.

(b) and (c) Wanakbori Unit 7 of GSECL is expected to be commissioned during 1998-99. In so far as NTPC is concerned, the capacity of Kawas GPP and Gandhar GPP is proposed to be increased by 650 MW (nominal) each in Stage-II of the projects, subject to signing of PPAs by beneficiary States.

[English]

Non-Formal Education Centres

5648. DR. RAM VILAS VEDANTI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Non-formal education centres sanctioned by the Government during each of the last three years in Uttar Pradesh;

(b) whether the Government have received requests from the State Governments to increase the Non-formal education centres; and

(c) if so, the details thereof, state-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI): (a) The number of Non-Formal Education (NFE) centres sanctioned in Uttar Pradesh during each of the last three years is as under:

Year	Number of Centres		
	State Sector	Voluntary Sector	
1995-96	59,600	5,631	
1 99 6-97	59,600	5,581	
1997-98	59,600	6,656	

(b) and (c) The proposals received from State Governments during last 3 years for additional NFE centres are as under:---

Year	Proposals received from	
1995-96	Assam and Madhya Pradesh	
1996-97	Rajasthan, Tamil Nadu, Mizoram, Gujarat, Assam & Uttar Pradesh	
1997-98	Rajasthan, Tamil Nadu, Mizoram and Gujarat	